## GOVERNMENT OF INDIA MINISTRY OF PORTS, SHIPPING AND WATERWAYS

### LOK SABHA UNSTARRED QUESTION NO. 3291

ANSWERED ON 08.08.2025

#### NOTICES TO OCCUPANTS OF MBPT LAND

3291. SHRI ARVIND GANPAT SAWANT:

Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state: पत्तन, पोत परिवहन और जलमार्ग मंत्री

- (a) the number of residents/occupants on the land of Mumbai Port Trust (MbPT) who have been issued notices under the Public Premises Act;
- (b) the reasons for such notices and the provision in the Act;
- (c) whether the Government has received several representations and complaints from various residents, tenant organisations and MPs in this regard;
- (d) the details of the action taken by the Government on such representations to resolve the issues of such residents/occupants; and
- (e) the details about the latest position in this regard?

#### **ANSWER**

# MINISTER OF PORTS, SHIPPING AND WATERWAYS (SHRI SARBANANDA SONOWAL)

- (a) & (b) Under Section 4(1) of Public Premises (Eviction of Unauthorized Occupants) Act, 1971 (PPE Act), a total of 191 notices have been issued to residents / occupants due to expiry of leases and violations of terms of leases such as illegal subletting / subleasing / assignment / change of use / unauthorized constructions / non-payment of arrears of compensation, etc.
- (c) to (e) Yes. The action has been taken in accordance with the Policy Guidelines for Land Management (PGLM), 2015 for Major Ports.

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